

Subject: **Review of IUC**

To: cp@traf.gov.in, sksinghal@traf.gov.in

Cc: moc-office@gov.in, mcitoffice@gov.in

Date: 11/03/19 05:26 PM

From: vijay paul <vijayjsr94@gmail.com>

Body of letter:

To

The Chairman,
Telecom Regulatory Authority of India,
Mahanagar Doorsanchar Bhawan Next to Zakir Hussain College, Jawaharlal Nehru Marg (Old Minto Road) New Delhi: 110 002

Sub: Counter Comments on review of IUC

Dear Sir

This is regarding the recent issue relating to Review of Interconnection Usage Charges. We would like to bring to your kind notice that the arguments provided by few old operators are not acceptable to consumers. The continuance of IUC will have direct bearing on the pockets of the consumers. It will also force the consumers to remain in 2G platforms. We want technological modernisation of services.

Hence, we request you to look into the matter and take steps to move to Bill and Keep regime as notified by you earlier.

Any change in the implementation of the original timeline of January 1, 2020, will end the free voice regime and is likely to increase tariffs which are against consumer interest.

We recommend the TRAI should do away with IUC policy and move to Bill and Keep policy as it decided in 2017. There is no point in giving extension to IUC regime.

Looking forward to a positive response.

With regards

(Your Name)

(Location)